

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEWDELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No. 22/2004

In the matter of

Grant of licence for inter-state trading in electricity.

And in the matter of

M/s Adani Exports Limited

....Applicant

The following were present:

1. Shri R.K. Madan, AEL
2. Shri Praveen Nagpal, AEL
3. Shri V.K. Chopra, AEL
4. Shri R.B. Mathur, AEL
5. Shri Amit Tiwari, AEL

**ORDER
(DATE OF HEARING: 27.4.2004)**

Application has been filed by M/s Adani Exports Ltd. for grant of licence for inter-state trading in electricity under sub-section (1) of Section 15 of the Electricity Act, 2003, (the Act) for whole of India, except the State of Jammu & Kashmir. The applicant has published notices in accordance with sub-section (2) of Section 15 of the Act, read with Central Electricity Regulatory Commission (Procedure, terms & conditions for grant of trading licence and other related matters), Regulations, 2004 (the regulations). However, no objection has been received in response to the public notice.

2. We have examined the applicant's case for grant of licence in the light of technical requirements, capital adequacy requirement and creditworthiness of the

applicant in the light of the provisions made in the regulations. We are satisfied that the requirements specified in the regulations are complied with by the applicant and that, *prima-facie*, the applicant qualifies for grant of licence for inter-state trading as prayed for under category 'F'. It is accordingly proposed to issue the licence.

3. We direct that the notice as required under sub-section(5) of Section 15 of the Act be issued by the Secretariat of the Commission, inviting suggestions or objections to the proposal for grant of licence for inter-state trading to the applicant for whole of India, except the State of Jammu & Kashmir. A final view on the proposal made will be taken on consideration of the objections or suggestions, if any, received in response to the public notice directed to be issued.

4. Meanwhile, the applicant is directed to file on affidavit, the details as per Form III, appended to the regulations separately for the quarters October to December 2003 and January to March 2004 for the transactions involving inter-state trading in electricity undertaken by it during the period.

5. List this Petition on 20th May, 2004.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N.SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 30th April, 2004